



Jagriti Bhattacharya

Filed By

Abhishek Shal
Adv.

BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH

Original Application No. 161 of 2024/EZ

In the matter of:

Jagriti Bhattacharya

... Applicant

Vs.

The State of West Bengal & Ors.

... Respondents



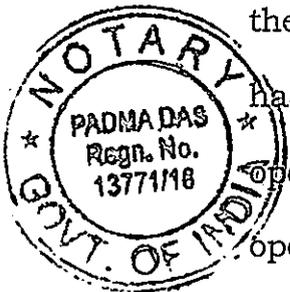
**SUPPLEMENTARY AFFIDAVIT ON BEHALF OF THE APPLICANT TO BRING
ON RECORD THE SUBSEQUENT EVENTS**

I, Jagriti Bhattacharya, daughter of Gora Chand Bhattacharya, aged about 32 years, by faith – Hindu, by occupation – Legal Professional, residing at 57/2, Shyamnagar Road, P.O.-Bangur, P.S.- Dum Dum, Kolkata - 700057 do hereby solemnly affirm and say as follows:

1. I am the applicant of the instant original application.
2. That the original application was filed by the applicant before this Hon'ble Tribunal against the inaction on the part of the respondent authority towards the illegal extraction of ground water through five (5) wells by the respondent nos. 12 and 13.
3. In the instant original application various orders were passed from time to time by the Hon'ble Tribunal and reports were filed by the concerned authorities before the Hon'ble Tribunal.

Jagriti Bhattacharya
Filed by
Bhattacharya
Adv.

4. In the report dated 19th September, 2024, the Director, State Water Investigation Directorate, Government of West Bengal recorded that out of the five bore wells, four wells are operating illegally without any permission from the District Level Ground Water Authority.
5. In view thereof, by an order dated 30.9.2024, the Hon'ble Tribunal directed sealing of the said four wells and on the basis thereof, four wells of the private respondents were sealed by the respondent authorities. Thereby, one bore well was in operation.
6. The matter is pending for adjudication before the Hon'ble Tribunal.
7. It has recently surfaced out that the private respondents are operating two bore wells for extraction of ground water.
8. It is submitted that so far as the knowledge of the applicant goes, the operation of the second bore well has not been permitted by the Hon'ble Tribunal. For such reason, the operation of the second bore well by the private respondents is illegal, contrary to the orders passed by the Hon'ble Tribunal.
9. The aforesaid fact of no permission is confirmed from the RTI reply dated 18th March, 2026 received from the Department of Water Resources Investigation and Development on the basis of the RTI application made by the friend of the petitioner herein. In the said RTI reply, the said department has stated that "no record found" with regard to the permissions for operation of bore well in Emami City. Therefore, all the borewells are operating in the said project without any permission and/or consent from the authorities. Copy of the RTI application alongwith the RTI reply are annexed hereto and marked with the Letter "P-1"



Jagori Ti Bhattacharya

Filed by
Bhattacharya
Adv.

10. The deponent respectfully states and submits that facts stated in the paragraphs 7 and 8 are subsequent events which has happened and/or occurred during the pendency of the original application. The said fact should be taken into considerations at the time of hearing of the Original Application.
11. The deponent, therefore, respectfully **prays** before this Hon'ble Tribunal that the leave be granted to the applicant to file the instant supplementary affidavit. It is further prayed before the Hon'ble Tribunal that in the interest of justice, the subsequent facts stated in paragraphs 7 and 8 above be taken at the time of hearing of the Original Application at the time of hearing.

Statement made in paragraphs 1 to 10 are true to my knowledge and the rests are my humble submissions before this Hon'ble Tribunal.

Jagori Ti Bhattacharya

DEPONENT

Identified by me

Bhishok Shau

ADVOCATE

F/2456/2018



SOLEMNLY AFFIRMED AND DECLARED
BEFORE ME ON IDENTIFICATION


PADMA DAS
NOTARY

25 MAR 2026

Annexure - 'P-1'

Date: 26/02/2026

4

To,
State Public Information Officer
Department of Water Resources Investigation and Development
Khadya Bhavan, Block - A, 6th Floor,
11A, Mirza Galib Street,
Kolkata - 700087

Respected Sir/Madam,

I hereby submit this application under Section 6(1) of the Right to Information Act, 2005 seeking specific information in respect of the borewell situated near Club MIE at Emami City, located at 2, Jessore Road, Golpark, Kolkata - 700028, at the coordinates Latitude: N 22° 37' 44.13792" and Longitude: E 88° 25' 4.53108". The borewell is stated to have housing of 75mm x 75mm and a discharge capacity of 55,000 M3/HR.

In this regard, I request you to kindly provide the following information as available in your records:

1. Certified copies of the installation papers and all permissions and approvals granted for the said borewell.
2. The exact date of installation of the borewell as per official records.
3. The date of commencement of construction work of the said borewell.
4. The date of surging of the borewell.

If the above information is held by any other public authority, the same may kindly be transferred under Section 6(3) of the RTI Act, 2005, with due intimation to me.

I am enclosing the Indian Postal Order of Rs. 10 towards the prescribed RTI application fee as per rules. The information may kindly be provided within



the statutory period of 30 days as mandated under Section 7(1) of the RTI Act, 2005.

Kindly acknowledge receipt.

Yours faithfully,

Shoumili Sarkar.

Shoumili Sarkar

1/1A, Vansittart Row,

Room No. 6, 2nd Floor,

Kolkata: 700001



Date: 26/02/2026

6

To,
State Public Information Officer
State Water Investigation Directorate
Nirman Bhavan, Top Floor,
Saltlake City, Kolkata - 700091

Respected Sir/Madam,

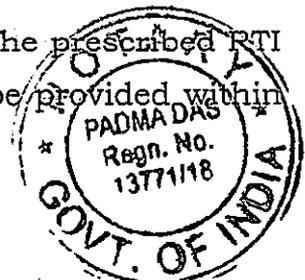
I hereby submit this application under Section 6(1) of the Right to Information Act, 2005 seeking specific information in respect of the borewell situated near Club MIE at Emami City, located at 2, Jessore Road, Golpark, Kolkata - 700028, at the coordinates Latitude: N 22° 37' 44.13792" and Longitude: E 88° 25' 4.53108". The borewell is stated to have housing of 75mm x 75mm and a discharge capacity of 55,000 M3/HR.

In this regard, I request you to kindly provide the following information as available in your records:

1. Certified copies of the installation papers and all permissions and approvals granted for the said borewell.
2. The exact date of installation of the borewell as per official records.
3. The date of commencement of construction work of the said borewell.
4. The date of surging of the borewell.

If the above information is held by any other public authority, the same may kindly be transferred under Section 6(3) of the RTI Act, 2005, with due intimation to me.

I am enclosing the Indian Postal Order of Rs. 10 towards the prescribed RTI application fee as per rules. The information may kindly be provided within



the statutory period of 30 days as mandated under Section 7(1) of the RTI Act, 2005.

Kindly acknowledge receipt.

Yours faithfully,

Shoumili Sarkar.

Shoumili Sarkar

1/1A, Vansittart Row,

Room No. 6, 2nd Floor,

Kolkata: 700001



Date: 26/02/2026

To,
State Public Information Officer
South Dum Dum Municipality
Dum Dum Road, Nagerbazar,
Kolkata - 700074

Respected Sir/Madam,

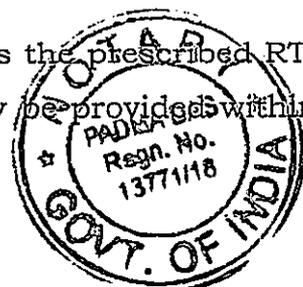
I hereby submit this application under Section 6(1) of the Right to Information Act, 2005 seeking specific information in respect of the borewell situated near Club MIE at Emami City, located at 2, Jessore Road, Golpark, Kolkata - 700028, at the coordinates Latitude: N 22° 37' 44.13792" and Longitude: E 88° 25' 4.53108". The borewell is stated to have housing of 75mm x 75mm and a discharge capacity of 55,000 M3/HR.

In this regard, I request you to kindly provide the following information as available in your records:

1. Certified copies of the installation papers and all permissions and approvals granted for the said borewell.
2. The exact date of installation of the borewell as per official records.
3. The date of commencement of construction work of the said borewell.
4. The date of surging of the borewell.

If the above information is held by any other public authority, the same may kindly be transferred under Section 6(3) of the RTI Act, 2005, with due intimation to me.

I am enclosing the Indian Postal Order of Rs. 10 towards the prescribed RTI application fee as per rules. The information may kindly be provided within



the statutory period of 30 days as mandated under Section 7(1) of the RTI Act, 2005.

Kindly acknowledge receipt.

Yours faithfully,

Shoumili Sarkar.

Shoumili Sarkar

1/1A, Vansittart Row,

Room No. 6, 2nd Floor,

Kolkata: 700001



10

Government of West Bengal
Office of the Geologist, Geological Sub. Division-III/D
State Water Investigation Directorate
Water Resources Investigation & Development Department
2nd Floor, Jalaswampad Bhawan
Barasat, North 24 Parganas
E-mail. geoloswidnorth24pgs@gmail.com

Date: 18.03.2026

Memo No: 70

To,
✓ Shoumili Sarkar
1/1A, Vansittart Row, Room No. 6, 2nd Floor,
Kolkata-700001

Sub: Application made under the provision of Sec 6 of Right to Information Act, 2005
Ref: Your application dated 26.02.2026. Memo No 204/ RTI dt 06.03.2026 of PA to Director & SPIO, SWID

Sir,
With reference to the subject mentioned above, the copy of the RTI was received via mail dt 14.03.2026 and the information sought for in furnished as per available office records.
This is to inform you that the undersigned is providing you the following information under Right to Information Act, 2005.

- 1) No Records Found
- 2) No Records Found
- 3) No Records Found
- 4) No Records Found

Thanking you

Shrimoyee Roy
18.3.26
Geologist & Member-Secretary
DLGWRDA, North 24 Parganas

Date: 18.03.2026

Memo No: 70 /1(4)

Copy forwarded for necessary information please to

- 1) Director, SWID, Nirman Bhawan
- 2) PA to Director & SPIO, SWID
- 3) Superintending Geologist & Member Secretary SLA, Bikash Bhawan
- 4) Senior Geologist, Div III, Berhampore



Shrimoyee Roy
Member-Secretary & Geologist
DLGWRDA, North 24 Parganas

//

Government of West Bengal
Office of the Geologist, Geological Sub. Division-III/D
State Water Investigation Directorate
Water Resources Investigation & Development Department
2nd Floor, Jalaswampad Bhawan
Barasat, North 24 Parganas
E-mail. geoloswidnorth24pgs@gmail.com

Memo No: 71

Date: 18.03.2026

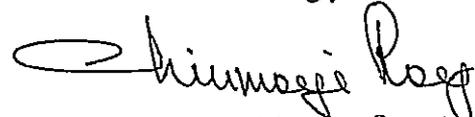
To,
 ✓ Shoumili Sarkar
 1/1A, Vansittart Row, Room No. 6, 2nd Floor,
 Kolkata-700001

Sub: Application made under the provision of Sec 6 of Right to Information Act, 2005
Ref: Your application dated 26.02.2026, Memo No 231/ RTI dt 16.03.2026 of PA to Director & SPIO, SWID

Sir,
 With reference to the subject mentioned above, the copy of the RTI was received via mail dt 16.03.2026 and the information sought for in furnished as per available office records.
 This is to inform you that the undersigned is providing you the following information under Right to Information Act, 2005.

- 1) No Records Found
- 2) No Records Found
- 3) No Records Found
- 4) No Records Found

Thanking you



Geologist & Member-Secretary
 DLGWRDA, North 24 Parganas

Memo No: 71 /1(4)

Date: 18.03.2026

Copy forwarded for necessary information please to

- 1) Director, SWID, Nirman Bhawan
- 2) PA to Director & SPIO, SWID
- 3) Superintending Geologist & Member Secretary SLA, Bikash Bhawan
- 4) Senior Geologist, Div III, Berhampore



Member-Secretary & Geologist
 DLGWRDA, North 24 Parganas